**DIVISION BENCH ITEM NO.103**

**NATIONAL COMPANY LAW TRIBUNAL**
**ALLAHABAD BENCH**
**PRAYAGRAJ**

**IA NO.132/2024 IN CP (IB) No.66/ALD/2022**

**CORAM:**

1. **SHRI PRAVEEN GUPTA,**
   **HON'BLE MEMBER (JUDICIAL)**
2. **SHRI ASHISH VERMA,**
   **HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 12th July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

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|---|---|
| **NAME OF THE COMPANY** | **STATE BANK OF INDIA V/S M/S SIMBHAOLI SUGARS LIMITED** |
| **UNDER SECTION** | **7 IBC** |

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Sandeep Arora, Adv. *: For the Financial Creditor/ SBI*

Sh. Krishnendu Dutta, Sr. Adv. assisted by Sh. Rohan Gupta, Adv. *: For the Corporate Debtor*

Sh. Shubham Agarwal, Adv. *: For Applicant in IA No.132/2024*

**ORDER**

Ld. Counsels representing the parties are present through VC.

**1.** The present petition has been filed U/s 7 of the Code. By virtue of an order dated 11.07.2024 passed by this Adjudicating Authority in CP (IB) No.331/ALD/2018, the CIRP against the same very Corporate Debtor namely M/s Simbhaoli Sugars Ltd., has already been initiated.

**2.** In view of this, the present matter has become infructuous.

**3.** The Financial Creditor, however would be at liberty to file its claim before the IRP/ RP as the case may be, in accordance with law. It is also made clear that in any eventuality, if the CIRP initiated in CP (IB) No.331/ALD/2018 does not continue, or does not survive any longer, the present Financial Creditor would be at liberty to revive the same.

**4.** With the liberty granted as stated above, the present CP (IB) No.66/ALD/2022 stands disposed off as having become infructuous.

**5.** IA No.132/2024 along with other pending IAs also becomes infructuous.

***-Sd-*** ***-Sd-***

**(Ashish Verma)** **(Praveen Gupta)**
**Member (Technical)** **Member (Judicial)**

***12th July, 2024***
*Kavya Prakash Srivastava*
*(Stenographer)*